

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 407
IB-1107/ND/2018

IN THE MATTER OF:
M/s. Top Trade

...PETITIONER

Vs.

M/s. Exit 10 Marketing Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 24.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Former Promoters
For the Ex-RP

:Ms. Mani Gupta, Advocate.
:Mr. Kapil Taneja, Advocate.

ORDER

Heard the submissions made by the RP Mr. Kapil Taneja and Ms. Mani Gupta for the Suspended Board of Directors. Let this application (application under Section 43 and 44 of IBC) be numbered and may be listed for hearing on the next date of hearing i.e., 21.01.2021.

The present RP has confirmed that CoC has paid all the pending dues to the Erstwhile IRP. Matter is adjourned to 21.01.2021.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)